

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE PAYMENT OF WAGES ACT

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 26 of the Payment of Wages Act, 1936:

- (1) The Payment of Wages (Railways) Second Amendment Rules, 1965, published in Notification No. S.R.O. 3513 in Gazette of India dated the 13th November, 1965.
- (2) The Payment of Wages (Mines) Amendment Rules, 1965 published in Notification No. SRO 3514 in Gazette of India dated the 13th November, 1965. [Placed in Library. See No. LT-5257/65].

ANNUAL ACCOUNTS OF THE VISHAKHAPATNAM PORT TRUSTS

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table the Annual Accounts of the Vishakhapatnam Port Trusts for the year 1963-64 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-5258/65].

ANNUAL REPORT OF KERALA STATE WAREHOUSING CORPORATION AND REPORT OF SUGAR ENQUIRY COMMISSION

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table:

- (1) Annual Report of the Kerala State Warehousing Corporation for the year 1964-65 along with the Annual Accounts and Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations

Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5259/65].

- (2) Report of the Sugar Enquiry Commission, 1965. [Placed in Library. See No. LT-5260/65].

Shri S. M. Banerjee (Kanpur): As far as item 5 is concerned, I want to say something about the Report of the Sugar Enquiry Commission, 1965. We are unable to discuss this Report. There is a recommendation in this Report, a suggestion has been made there, that the price of sugarcane be reduced. Since we are not getting an opportunity to discuss the Report, I would like to have an assurance from the hon. Minister that the price of sugarcane will not be reduced on the basis of that recommendation.

The Minister of Food and Agriculture (Shri C. Subramaniam): As far as the current year is concerned, we have not reduced the prices. We have made an announcement to that effect.

Mr. Speaker: We will now take up the motion under rule 388.

Shri Daji (Indore): Before you take up, may I say that Dr. Singhvi has written to you about the time allotted for the discussion being increased. We also want to associate with that.

Mr. Speaker: That would be seen.

Shri Daji: But when the discussion takes place you would not be in the Chair. I have already taken up this subject. I cannot interrupt it. Let it be over.